

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

RAJYA SABHA
UNSTARRED QUESTION NO. 1701
TO BE ANSWERED ON 15/03/2023

FINANCIAL ASSISTANCE TO STATES UNDER MGNREG SCHEME

1701 DR. C.M. RAMESH:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of financial assistance provided to States under MGNREG scheme during the last three years and criteria for granting such assistance, details thereof;
- (b) whether there is monitoring mechanism in the Ministry to check that the financial assistance provided under the MGNREG scheme is actually utilised for the same, details thereof; and
- (c) the amount pending to different States under the MGNREG scheme for the last three years, details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand-driven wage employment scheme and funds are released to the States/UTs on the basis of "agreed to" Labour Budget and performance of the States/UTs during the financial year. Fund release to States/UTs is a continuous process and Central Government is committed to making funds available keeping in view the demand for work on the ground.

State/UT-wise details of funds released under Mahatma Gandhi NREGS in the last three financial years are given at **Annexure**.

(b) Government of India has taken various steps for strengthening of Mahatma Gandhi NREGS. The important elements of the above framework are listed below:

- i. The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS in States/UTs through various fora viz., Mid-Term Review, Labour Budget determination and Labour Budget revision meetings, and Programme Review meetings. Central Employment Guarantee Council and State Employment Guarantee Councils also periodically monitor the implementation of the Scheme.
- ii. National Level Monitors, Common Review Missions and officers of the Ministry visit States/UTs at regular intervals to review the implementation of the scheme. After the field visits, the findings/shortcomings and recommendations are shared with the States/UTs for appropriate action at their end.

- iii. Auditing Standards for Social Audit have been issued and States/UTs have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, 2011 and training of village resource persons for conducting Social Audit etc. As per the Audit of the Scheme Rules, the audit of the works in a Gram Panchayat has been made mandatory. Internal Audit Teams of the Department also conduct regular audits.
 - iv. Steps have been taken to strengthen transparency and accountability which include geo-tagging of assets, Direct Benefit Transfer (DBT), National electronic Fund Management System (NeFMS), Aadhar Based Payment System (ABPS), Software for Estimate Calculation using rural rates for Employment (SECURE) and appointment of Ombudsperson in every districts of States/UTs.
 - v. Steps have been taken for establishment of State Technical Cell at various levels for qualitative monitoring and supervision of works under Mahatma Gandhi NREGS.
 - vi. In order to ensure a higher level of monitoring and oversight, National Mobile Monitoring System and Area Officer App have been introduced. In the former, attendance of workers on all work sites (except individual beneficiary works) is taken daily along with a geo-tagged & time-stamped photograph of theirs. The latter has been designed to ensure that field officials conduct inspections in the requisite numbers and look into all the relevant aspects of the scheme.
 - vii. Transparency and accountability measures like an Ombudsperson for each district, an independent Director for the Social Audit Unit, and timely compliance of Internal Audit Paras are some of the conditions for the funds release.
 - viii. NMMS Whatsapp groups have been created at every Gram Panchayat for dissemination of real-time attendance to Public Representatives for vigilant monitoring.
- (c) The funds release under Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) is based on the provision of the Act and guidelines. As per guidelines, the first installment of the 1st tranche is released in the first half of April after adjusting unspent balance available with the States and considering the pending liabilities, if any.

Annexure

Annexure referred to in reply to part (a) of Rajya Sabha Unstarred Question No. 1701 to be answered on 15.03.2023.

State/UT-wise details of funds released under Mahatma Gandhi NREGS in the last three financial years (Rs. in crore)				
SI. No.	State/UT	2019-20	2020-21	2021-22
1	Andaman and Nicobar	5.84	4.86	7.68
2	Andhra Pradesh	7311.48	10365.48	7225.62
3	Arunachal Pradesh	107.57	348.95	458.34
4	Assam	1476.24	2514.55	2276.64
5	Bihar	3283.88	6647.01	5460.43
6	Chhattisgarh	2792.41	4144.19	4051.22
7	Goa	2.17	0.91	0.24
8	Gujarat	775.84	1513.75	1592.80
9	Haryana	345.27	776.67	660.04
10	Himachal Pradesh	615.37	963.69	989.11
11	Jammu And Kashmir	825.62	1166.63	962.50
12	Jharkhand	1311.15	3489.84	3078.42
13	Karnataka	5546.20	5605.01	5910.89
14	Kerala	3541.12	4300.32	3478.12
15	Ladakh	0.00	22.49	59.04
16	Lakshadweep	0.24	0.00	0.00
17	Madhya Pradesh	4825.63	9225.40	8576.30
18	Maharashtra	1723.25	1638.78	2093.72
19	Manipur	610.75	737.57	333.09
20	Meghalaya	1026.64	1286.41	1122.76
21	Mizoram	526.74	576.81	611.27
22	Nagaland	298.54	483.82	587.35
23	Odisha	2488.22	5409.50	5737.89
24	Puducherry	17.04	27.13	13.41
25	Punjab	776.89	1287.86	1172.41
26	Rajasthan	6891.74	9129.03	9928.90
27	Sikkim	83.66	101.46	111.96
28	Tamil Nadu	5447.80	8549.89	8962.76
29	Telangana	2246.78	4163.57	4119.73
30	Dadra and Nagar Haveli and Daman and Diu	0.00	0.00	0.00
31	Tripura	740.05	1199.93	996.19
32	Uttar Pradesh	6240.17	12257.35	8493.38
33	Uttarakhand	470.61	908.89	605.70
34	West Bengal	8458.21	10993.56	7591.48

(As per NREGASoft)
